

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING:GWALIOR

Civil Contempt Petition No.202/00037/2015
(in OA No.955/2012)

Gwalior, this Wednesday, the 09th day of May, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Jagannath Prasad Kashyap S/o Late R.P. Kashyap
Aged 71 years R/o Surya Vihar Colony
Near Pinto Park No.2, Gali No.3 Morar,
Gwalior (M.P.) 474006

-Petitioner

(By Advocate –**Shri J.P. Saxena**)

V e r s u s

1. Shri Santosh Kumar Mall Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi PIN 110016

2. Shri G.K. Shrivastava, Additional Commissioner
Kendriya Vidyalaya Sangthan
18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi PIN 110016

3. Shri Jaydeep Das,
Deputy Commissioner
Kendriya Vidyalaya Sangthan
Regional Office,
Grand Parade Road
K.V. No.2 Campus Cantonment Area
Agra Cantt. (U.P.) PIN 282001

4. Ms. Rekha Saxena,
Principal Kendriya Vidyalaya No.2 M.A.F.
Gwalior (M.P.) 474020

- Respondents/Contemnors

(By Advocate –**Shri Rajneesh Sharma**)

O R D E R (Oral)**By Ramesh Singh Thakur, JM:-**

This Contempt Petition has been filed by the petitioner against the respondents for non-compliance of order dated 13.01.2015 passed by this Tribunal in Original Application No.955/2012.

2. The compliance report dated 10.07.2017 has been filed by the respondents/contemnors. It has been specifically mentioned in Para 5 that the KVS has also preferred the Writ Petition No.7783/2015 and the same is also pending before the Hon'ble Court for final hearing. However, in Para 2, the replying respondents has submitted that the respondents are law abiding civil servant and at no point of time any direction issued by this Tribunal are being flouted or disobeyed by them. However, in the present case, no contempt whatsoever has been committed by the respondents as alleged by the petitioner and the directions issued by this Tribunal are complied with. The answering respondents have complied with the directions as issued by this Tribunal and extended the benefits subject to the outcome of the Writ Petition which is pending before the Hon'ble High Court.

3. Therefore, we are of the view that our order has been complied with substantially and there is no intentional or willful disobedience to our order passed in the O.A.

4. Resultantly this Contempt Petition is dropped at this stage and the respondents/contemnors are discharged from the notice of contempt.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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